

CR(P) No. 56 of 2013

23.06.2014

HON'BLE THE CHIEF JUSTICE

Shri K Paul, Advocate, present for the petitioner.

Shri HS Thangkhiew, Senior Advocate, assisted by
Shri N Mozika, Advocate, present for respondent.

On behalf of respondent, affidavit and additional affidavit have been filed to the suggestions made by the mediator. The petitioner has already filed his affidavit on 16.06.2014. The petitioner is allowed to respond to the affidavit and additional affidavit filed on behalf of the respondent.

List this matter on 01.08.2014.

CHIEF JUSTICE

dev
23.06.14

CR(P) No. 59 of 2013

23.06.2014

HON'BLE THE CHIEF JUSTICE

Shri K Paul, Advocate, present for the petitioner.

Shri HS Thangkhiew, Senior Advocate, assisted by
Shri N Mozika, Advocate, present for respondent.

On behalf of respondent, affidavit and additional affidavit have been filed to the suggestions made by the mediator. The petitioner has already filed his affidavit on 16.06.2014. The petitioner is allowed to respond to the affidavit and additional affidavit filed on behalf of the respondent.

List this matter on 01.08.2014.

CHIEF JUSTICE

dev
23.06.14

MC (CR(P) No. 2 of 2014
IN CR(P) No. 59 of 2013

23.06.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with CR(P) No. 59 of
2013.

CHIEF JUSTICE

dev
23.06.14

MC (CR(P) No. 5 of 2014
IN CR(P) No. 56 of 2013

23.06.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with CR(P) No. 56 of
2013.

CHIEF JUSTICE

dev
23.06.14

MC (CR(P) No. 398 of 2014
IN CR(P) No. 59 of 2013

23.06.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with CR(P) No. 59 of
2013.

CHIEF JUSTICE

dev
23.06.14

CRP No. 8 of 2014

23-6-2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Mr. D. Thaimei, Advocate,
present for the respondents.

List tomorrow (24-6-2014) for hearing.

S.Rynjah

CHIEF JUSTICE

MC. No. 176 of 2013

In CRP No. 28 of 2013

23-6-2014

HON'BLE THE CHIEF JUSTICE

In view of the order dated 23rd June, 2014 passed in CRP No. 28 of 2013, this Misc. Case also stands disposed of.

CHIEF JUSTICE
23-6-2014

S.Rynjah

MC(CRP) No. 200 of 2013

In CRP No. 38 of 2012

23-6-2014

HON'BLE THE CHIEF JUSTICE

In view of the order dated 23rd June, 2014 passed in CRP No. 38 of 2013, this Misc. Case also stands disposed of.

S.Rynjah

CHIEF JUSTICE

WP(Crl) No. 11 of 2014

23-6-2014

HON'BLE THE CHIEF JUSTICE

Mr. PT Sangma, Advocate, present for the petitioner.

Mr. S. Sen Gupta, GA, present for the respondents.

By means of this writ petition, the petitioner has sought writ in the nature of Habeas Corpus challenging the detention order dated 25-3-2014 passed against the detenu, Lasting G. Momin under Section 3(1) of Meghalaya Prevention and Detention Act, 1995.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE